

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 27 SEP 1994

APPLICATION NO: 327 of 1994.

APPLICANTS:-

Sri.K.Babu Nairi and two others.
V/S.

RESPONDENTS:- The Secretary,Dept.t of Posts,NDelhi and three Others.

To

1. Sri.M.Raghavendrachar, Advocate,
No.1074 and 1075, Fourth Cross,
Banashankari First Stage,
Opp: Raghavendra Nursing Home Main Cross,
Mysore Bank Colony, Bangalore-560 050.
2. Sri.M.S.Padmarajaiah, Sr.Central Govt.Stng.Counsel,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 13-09-1994.

Issued on
27/9/94 R

of *S. Shanthi* 27/9
for DEPUTY REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.327/1994

TUESDAY, THIS THE 13TH DAY OF SEPTEMBER, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

1. K. Babu Nairi,
S/o late Sadia Nairi,
Aged about 54 years.

2. M. Seshagiri Hebbar,
S/o. M. Shankar Hebbar,
Major.

3. T. Ganapathi Bhat,
S/o. T. Shankar Bhat,
Major.

All are working as Higher Selection
Grade-II B.C.R Sorting Assistants,
Sub Record Office, Udupi.

... Applicants

(By Advocate Shri M.R. Achar)

Vs.

1. The Secretary,
Union of India,
Postal Department,
Dak Bhavan, New Delhi-1.

2. The Chief post Master General,
Karnataka Circle, Bangalore.

3. The Superintendent,
RMS Q Division, Mysore Road,
Bangalore-26.

4. Sri B. Seetharama,
HSC-II B.C.R. Sorting Assistant,
Sub Record Office, Udupi.

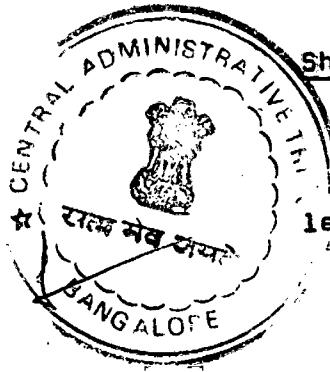
... Respondents

(By Advocate Shri M.S. Padmarajaiah
Central Govt. Sr. Standing Counsel).

O R D E R

Shri Justice P.K. Shyamsundar, Vice Chairman:

Having heard Shri Achar for the applicants and the
learned Standing Counsel Shri M.S. Padmarajaiah, for the respondents



we think it appropriate to direct the Government of India to dispose off the representations admittedly made by the applicants during the pendency of this application (copies of which are produced here) taking necessarily into consideration all the extant rules and instructions covering the field. We think, the Govt. would do well to dispose off the aforesaid representations within three months from the date of receipt of a copy of this order.

2. With this observation, this application stands disposed off finally. No costs.

Sd/-

(T.V. RAMANAN)
MEMBER (A)

Sd/-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY



S. Shanmugar
Section Officer 27/9
Central Administrative Tribunal
Bangalore Bench
Bangalore